

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 400 of 2020

Anil Kumar Singh	Petitioner
	Versus		
State of Jharkhand	Opp. Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. J.S. Singh, Advocate
For the State	: Mrs. Lily Sahay, APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/07.09.2021: Two weeks' time, as a last chance, is allowed for removal of the defects.

(Rajesh Kumar, J.)

Ravi/-